### Central Administrative Tribunal Principal Bench

#### OA No. 330/2004

New Delhi, this the 18th day of August, 2005

## Hon'ble Mr. Justice V.S. Aggarwal, Chairman Hon'ble Mr. S.A. Singh, Member (A)

Harish Chander S/o Jage Ram, R/o House No. 270, Nangloi, Delhi.

# Working as:

Sub-Inspector (Delhi Police) No. D-2081 BDT (West Distt) New Delhi.

...Applicant

(By Advocate: Shri P.D. Gupta)

-versus-

- Lt. Governor (Administrator)
   N.C.T. of Delhi,
   Raj Niwas Marg, Delhi.
- 2. The Commissioner of Police, Delhi Police Head Quarters, MSO Building, IP Estate, New Delhi – 110 002.
- 3. Union of India through
  Secretary (Home),
  Govt. of India, North Block,
  New Delhi 110 001.

...Respondents

(By Advocate: Shri Ajesh Luthra)

#### ORDER (ORAL)

# Justice V.S. Aggarwal, Chairman:

Learned counsel for the applicant states that he may be permitted to withdraw the present Original application with liberty to file a better application. Allowed, as prayed. Subject to aforesaid, Original Application is dismissed as withdrawn.

(S.A.Singh)
Member (A)

(V.S.Aggarwal) Chairman

/na/